Annexure-C Name of the Corporate Debtor: Indrajit Power Private Limited; Date of commencement of CIRP: 01st February 2024; List of creditors as on: 24th June 2025 List of operational creditors (Government dues)

													(Amount in ₹)			
SI.		Details of Claimant			Details of claim received		Details of claim admitted						Amount of any mutual dues,			
). 	Department	Government	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	covered by		% of voting share in CoC, if applicable	Amount of contingent claim	that may be set- off	Set- Amount of claim under verification	Amount of claim not admitted	Remarks, if any
	1 N	ominated Authority, Ministry Of Coal, Appointment under Section 6 of ne Coal Mines (Special Provisions) Act, 2015	Government of India - Ministry Of Coal	05-04-24	12,61,38,960.00		Non complaince against obligations			No		5,23,01,520.00			7,38,37,440.00	A part of the Ministry of Coals claim, amounting to INR 5.23 crore has been considered as contingent since they have demanded for invocation of the PBG which is currently being contested and under adjudication. The remaining amount of their claim, i.e., INR 7.38 crore has not been admitted because the Ministry of Coal has already invoked a bank guarantee for this amount and received the payment.
		Total	•		12,61,38,960.00	-		-			-	5,23,01,520.00		-	7,38,37,440.00	